

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

27

C.P No. 1207/(MAH)/2017

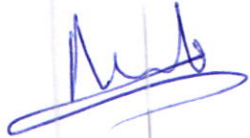

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2018

NAME OF THE PARTIES: Krupa Polymers (India) Pvt. Ltd.
V/s.
Nakshatra Distilleries & Breweries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

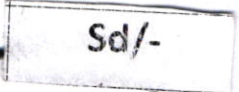
S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Amit Tungare	Adv for petitioner	
2	Adv. MADHAV THORAT a/w Adv A.B. SETHI	Adv. for respondent	

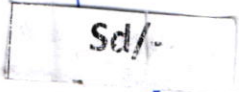
ORDER

CP No.1207/ I&BP/NCLT/MB/MAH/2017

First Call: Pass over for filing consent terms.

Second Call: On the withdrawal memo filed by the Petitioner Counsel stating that consent terms have already been arrived at between the parties, this Company Petition is hereby dismissed as withdrawn.


V. NALLASENAPATHY
Member (Technical)


B.S.V. PRAKASH KUMAR
Member (Judicial)